

**Circular No. 43/ 97-Cus.
dated 22/ 9/ 97**

F. No. 434/ 11/ 97-CUS. IV

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Excise & Customs, New Delhi

Subject : Security Tamper Proof Seals on containerised cargo - Regarding

I am directed to refer Board's earlier circular No. 80/ 95-CUS. IV dated 6th July, 1995 (copy enclosed¹) on the above subject. has come to the notice of Board that in some of the Custom Houses, the containers are still sealed with the punch seals. In order to ensure security and safeguard against tampering, the containers should be sealed with tamper proof 'bottle' seals. The cost of such seals should be recovered from the exporters of their agents.

2. the receipt of this letter may kindly be acknowledged.

Sd/-
(Vijay Kumar)
Under Secretary to the Government of India
